

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 613  
IB-125/PB/2020  
IA/4126/2023

**IN THE MATTER OF:**

**M/s. New Era Advisors Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Alcobex Metals Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 22.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant**

:Mr. Ankit Sibbal & Mr. Nikhil  
Saran, Advs.

**For the Respondent/Corporate Debtor**

:Adv. Rajesh Bohra

**ORDER**

**IA/4126/2023**

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Respondent is present and submitted that they have filed their reply however, the same is not reflected on the e-portal. Ld. Counsel for the Respondent may approach the Registry and cure the defects, so that the same is reflected on the e-portal. List the matter on **22.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**